

1. O.A. No. 060/00393/2014

Tarsem Lal Vs. U.O.I. & Others

08.05.2014

Present: Mr. B.R. Rana, counsel for the applicant

1. Heard.
2. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to allot him a House on the Ground floor, Sector 28-B, Chandigarh.
3. Learned counsel for the applicant submits that he has already represented to the respondents on 11.04.2014 followed by a reminder dated 24.04.2014, but the same has not been replied to till date.
4. Considering that the applicant has preferred his representation recently in the month of April and no order, whatsoever, has been passed thereon, the present O.A. is held to be pre-mature.
5. Accordingly, the O.A. is dismissed as the same is not maintainable at this stage being premature.

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**(UDAY KUMAR VARMA)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**